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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.A No. 258/(MAH)/2015 M.A No. 456/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

SIGNATURE

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Extension Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No. DESIGNATION MUKOSL Sirraya

ORDER

MA 456/2017 In TCA No.258/641A/NCLT/MB/MAH/2015

For the Applicant has reported in MA 456/2017 in TCA 258/2015 filed by the Applicant seeking Corrigendum for the Order dated 11.5.2017 as to the mistake in the order u/s. 166, corrigendum is given as follows:

In 1st page Section 159 is replaced with Section 166.

Extension of time has been sought for filing the order with the Registrar of Companies within a week from the date of receipt of the Order, the same is allowed.

Accordingly, this Application is allowed.

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)